

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:4286  
ANSWERED ON:06.09.2012  
IRREGULARITIES OF FUNDS IN PSES  
Singh Dr. Raghuvansh Prasad

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether Comptroller and Auditor General of India has pointed out in a report about irregularities of funds in Public Sector Enterprises (PSEs) in the years 2008, 2009 and 2010;
- (b) if so, the details thereof, year-wise/PSU-wise; and
- (c) the action taken by the Government in this regard?

**Answer**

THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (c): The Comptroller and Auditor General of India (C&AG) conducts the audit of Central Public Sector Enterprises (CPSEs) under the provisions of Section 619 of Companies Act, 1956. The compliance Audit Reports for the years 2009, 2010 and 2011 pointed out instances of deficiencies in Management of CPSEs which resulted in irregular payments, avoidable payments, and wasteful expenditure, loss of revenue etc to the tune of Rs. 1846.58 crore. Rs. 5618.99 crore and Rs. 7800.38 crore respectively. Yearwise list of CPSEs along with the amount is given in these C & AG's reports. These reports were placed in the Parliament in the respective years and are available on the website [www.saiindia.aov.in](http://www.saiindia.aov.in).

In order to effectively monitor and expedite the follow up action on C&AG report, each Administrative Ministry/Department has also set up Monitoring Cell. As and when the reports of the C&AG are placed in the Parliament, the audit paras are sent immediately to all the concerned administrative Ministries/CPSEs for furnishing the Action Taken Report (ATR) on the audit paras. The concerned administrative Ministry/Department is required to submit Action Taken Notes (ATNs) to the office of C&AG for their vetting. After obtaining the vetting remarks of C&AG, the same is submitted by the concerned administrative Ministry/Department for consideration of the Committee on Public Undertakings (CoPU). Submission of the ATNs by respective Ministry/Department after getting the same vetted by the office of C&AG is a continuous process.